

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
EXECUTION APPLICATION NO.10/2022(WZ)
I.A. NO.170/2022(WZ)
IN
ORIGINAL APPLICATION NO.69/2021(WZ)**

Mahendra Govind Hasabnis

.... Applicant

Versus

Cikautxo India Pvt. Ltd. & Ors.

.... Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 9 & 10.**

I, Navanath Awatade, aged about 55 years, occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Pune-II, having office address at 2nd Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

- (1) I am filing this Affidavit in Reply in compliance of the order dated 27/11/2025 passed by this Hon'ble National Green Tribunal, wherein, the Hon'ble NGT directed to Respondent Nos.1 to 6 to provide index of the said documents to the MPCB within a week positively. Thereafter, consideration of the amount of EDC shall be made by the MPCB again after

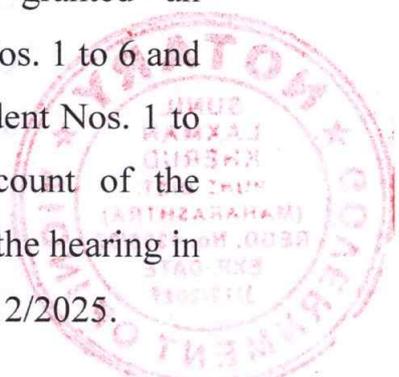


providing hearing to the applicant as well as Respondent Nos. 1 to 6 within three weeks thereafter.

(2) I say and submit that in compliance of the order dated 27/11/2025 passed by this Hon'ble NGT, Respondent Nos. 1 to 6 have failed to submit the required index of documents within the stipulated period of one week to the Respondent-MPCB. Accordingly, Respondent-MPCB vide email dated 05/12/2025 requested to the Respondent Nos. 1 to 6 to submit the said index. In response to the MPCB's e-mail dtd.05/12/2025, the Respondent Nos. 1 to 6 only send email on 09/12/2025; without enclosing the required index. Therefore, the Respondent-MPCB vide email dated 10/12/2025 again requested to the Respondent Nos. 1 to 6 to submit the index. Thereafter, Respondent Nos. 1 to 6 vide email dated 11/12/2025 submitted the index.

(3) I say and submit that Respondent-MPCB granted an opportunity of personal hearing to Respondent Nos. 1 to 6 and the Applicant on 30/12/2025. However, Respondent Nos. 1 to 6 sought adjournment of the hearing on account of the Christmas vacation and requested to re-schedule the hearing in the month of January, 2026 vide email dated 28/12/2025.

(4) I say and submit that Respondent-MPCB accordingly rescheduled the personal hearing on 12/01/2026. During the course of the said hearing, the Respondent Nos. 1 to 6 stated that all relevant documents had already been submitted. The





Applicant also stated that his documents were already on record.

(5) I say and submit that, on the basis of the discussions held during the personal hearing dated 12/01/2026, the Respondent Nos.1 to 6 have submitted voluminous documents. Therefore, in order to verify the said documents, the Respondent-MPCB required two weeks' time and thereafter, after verification of the documents, the Respondent-MPCB will place the final amount of Environmental Damage Compensation (EDC) on record before this Hon'ble Tribunal.

(6) In view of the above, this Hon'ble Tribunal may kindly grant two weeks time to the Respondent Board to place on record the final amount of Environmental Damage Compensation (EDC).

(7) Hence this Additional Affidavit.

Solemnly affirmed on this 06th day of February 2026 at Pune.

I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 9 & 10.

ADVOCATE

(Navanath Awatade)
Sub-Regional Officer,
MPCB, Pune-II

Awatade

BEFORE ME

SUNIL LAXMAN KHERUD
NOTARY GOVT. OF INDIA
Regd. No. 4993/07
Noted Register No

SUNIL LAXMAN KHERUD
NOTARY-GOVT. OF INDIA
B/3, MANIRATAN SOCIETY,
ARYANESHWAR, PUNE-411009
06 FEB 2026

